

(b) Yes, Sir. There were three reports during the last five years.

(c) Two of these reports were found to be correct. The third report could not be investigated as the official (a peon) had surrendered his quarter and vacated it before an enquiry could be started.

(d) The two officials found guilty of unauthorised subletting were deprived of their quarters and declared ineligible for allotment of Government accommodation for a period of five years. They were also charged penalrent for the period the quarters were sublet.

**डा० सत्यवादी :** क्या ऐसी और भी कोई शिकायतें जेरे तहकीकात हैं और अगर हैं तो कितनी ?

**सरदार स्वर्णसिंह :** एस्टेट आफिस के मुलाजिमों के मुताल्लिक यह सवाल था, बैसे तो हजारहा मुलाजिम हैं देहली में और उन के मुताल्लिक कोई इस तरह से तफसील से कहना बहुत मुश्किल है ।

**डा० सत्यवादी :** उसी एस्टेट आफिस के मुताल्लिक मैं ने अर्ज किया । उन के बारे में क्या और भी कोई शिकायतें जेरे तहकीकात हैं ?

**सरदार स्वर्ण सिंह :** मुझे तो इस के अलावा और के बारे में पता नहीं है । यह सवाल आया था और इस के मुताल्लिक दरियाफ्त किया और यह फीगर्स उन्हीं ने दिये हैं ।

**Shri Punnoose :** While taking very strict measures to prevent such sort of subletting, do Government consider it proper to punish the wives and children of these officers by refusing them Government accommodation ?

**Mr. Speaker :** Order, order.

**Shri Jaipal Singh :** In regard to (b) we have been given the information about quarters being sublet without permission. May I know how many instances are there of quarters being let with permission ?

**Sardar Swaran Singh :** There would be quite a few; but the number will run into thousands so far as Delhi is concerned.

### Loans to Displaced Persons

**\*1568. Shri Biren Dutt :** Will the Minister of Rehabilitation be pleased to state:

(a) the changes, if any, made in the conditions of giving housing and business loans to displaced persons in Agartala and other towns of Tripura; and

(b) the reasons for such changes ?

**The Minister of Rehabilitation (Shri Mehr Chand Khanna) :** (a) None.

(b) Does not arise.

**Shri Biren Dutt :** May I know whether any complaint has been received by the Government that for the last one year not a single application of the refugees in Agartala for housing loan has been disposed of because there is a change in the rule ?

**Shri Mehr Chand Khanna :** I have no such information but if the hon. Member will give notice of it, I shall enquire and look into it.

### Rourkela and Bhilai Townships

**\*1570. Dr. Ram Subhag Singh :** Will the Minister of Iron and Steel be pleased to state :

(a) whether the housing plans for the townships of the steel plants at Rourkela and Bhilai have been prepared;

(b) whether those plans will be scrutinised by any expert body; and

(c) the estimated costs of building these townships ?

**The Minister of Commerce and Industry and Iron and Steel (Shri T. T. Krishnamachari) :** (a) and (b). A statement is laid on the Table of the House. [See Appendix VIII, annexure No. 59].

(c) This will be known only when the plans are finalised.

**Dr. Ram Subhag Singh :** If the Plans are not yet finalised and as mentioned in the statement the work has been started on one section of the Rourkela Plant, may I know on what basis this work has been started if the estimates and plans are not yet prepared ?

**Shri T. T. Krishnamachari :** As a matter of fact, if the township is to be divided into sectors we will take up one sector. We cannot naturally give the cost of the whole township. That is what I thought. If my hon. friend wanted the cost of the